

RAJYA SABHA

Friday, the 8th March, 1963/the 17th
Phalguna, 1884 (Saka)

The House met at eleven of the
Clock, MR. CHAIRMAN in the Chair.

EXPRESSION OF REGRET FOR CERTAIN VERBAL EXCHANGES DURING DEBATE

SHRI DAHYABHAI V. PATEL:
(Gujarat): Sir, before you com-
mence the proceedings of the House
will you kindly allow me to express
how sorry we feel for yesterday's ex-
change of words by two Members of
the House? That was rather undigni-
fied and such a thing has never hap-
pened in this House. I hope other
Members also will express their reg-
ret to you and to the House.

MR. CHAIRMAN: That is all right.
I hope it will not happen again.

SHRI FARIDUL HAQ ANSARI
(Uttar Pradesh): I also associate my-
self with my hon. friend. Whatever
happened yesterday happened in the
heat of temper and my friend, Mr.
Bhupesh Gupta, probably realises it.
I told him that I could have accused
him in very high-flown Urdu and he
told me that he would not have mind-
ed. Probably now he is in a chasten-
ed mood. I am sorry for whatever
happened yesterday, Sir.

SHRI BHUPESH GUPTA (West Ben-
gal): I should have thought the
matter had ended after you expunged
these things. As you will quite
well remember, I never used any un-
parliamentary or undignified langua-
ge. I was trying to introduce some
humour, as far as the hon. Member
was concerned. Then he used an un-
parliamentary expression which you
were pleased to delete. I used certain
expressions which men of common
clay like us use, and that also you
have deleted. It is unfortunate. Any-
way, I can tell you that the dignity

1276 RSD—1.

of the House has to be maintained
and those who break the dignity,
first they are to be accused
because if it is broken, naturally
other things follow. Therefore, Sir,
I share your desire to maintain par-
liamentary decorum and I hope it will
be reciprocated by us all and if it is
not, then naturally we shall have to
decide our course in this matter.

MR. CHAIRMAN: Thank you.

REPORT OF THE JOINT COMMIT- TEE OF HOUSES ON THE CONSTI- TUTION (FIFTEENTH AMEND- MENT) BILL, 1962

SHRI P. N. SAPRU (Uttar Pradesh):
Sir, I beg to lay on the Table
a copy of the Report of the Joint Com-
mittee of the Houses on the Bill fur-
ther to amend the Constitution of
India.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF HOUSES ON THE CONSTITUTION (FIFTEENTH AMENDMENT) BILL, 1962

SHRI P. N. SAPRU (Uttar Pradesh):
Sir, I also beg to lay on the Table a
copy of the evidence tendered before
the Joint Committee of the Houses on
the Bill further to amend the Consti-
tution of India.

SEVENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE, (1962-63)

SHRI R. P. N. SINHA (Bihar): Sir,
I beg to lay on the Table a copy of
the Seventh Report of the Public Ac-
counts Committee (1962-63) on Sta-
tutory Corporations, etc.—Audit Re-
port (Civil), 1962—Chapters VIII and
IX.